

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. †2045

TO BE ANSWERED ON WEDNESDAY, THE 07TH MARCH, 2018.

Mobile Courts

†2045. SHRI PRATAPRAO JADHAV:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to introduce the operation of mobile courts in the country to dispose of cases within the stipulated time-frame concerning trivial household, familial and societal disputes, specially matters concerning harassment of women, children and senior citizens, keeping in view the inordinate delay in getting justice caused by the present judicial system;**
- (b) if so, the details thereof and the time by which it is likely to be introduced; and**
- (c) if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

(a) to (c): As per Section 9 of the Gram Nyayalaya Act 2008, Nyayadhikari has been given the powers to hold mobile courts and conduct proceedings in villages outside the headquarters of Gram Nyayalaya. In terms of section 3 (1) of the Gram Nyayalayas Act, 2008, the State Governments may establish Gram Nyayalayas at intermediate Panchayat level in consultation with the respective High Courts with a view to provide access to justice to citizens at their doorsteps. Further, in terms of Section 9 of the Act, the Nyayadhikari shall periodically visit the villages falling under his jurisdiction and conduct trial or proceedings at any place which he considers is in close proximity to the place where the parties ordinarily reside or where the whole or part of the cause of action had arisen, provided that where the Gram Nyayalaya decides to hold mobile court outside its headquarters, it shall give wide publicity as to the date and place where it proposes to hold mobile court. The State Government shall extend all facilities to the Gram Nyayalaya including the provision of vehicles for holding mobile court by the Nyayadhikari while conducting trial or proceedings outside its headquarters.

The Central Government has been encouraging the States to set up Gram Nyayalaya by providing financial assistance within the prescribed norms. As per information available, 343 Gram Nyayalayas have been notified by 11 State Governments of which 210 Gram Nyayalayas have become operational in 9 States.
